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Kerala High Court (Amendment) Act, 1989 36 of 1989

CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Section 3

Kerala High Court (Amendment) Act, 1989

36 of 1989

An Act further to amend the Kerala High Court Act, 1958. WHEREAS it is expedient further to amend the KeralaHigh Court Act, 1958, for the purpose hereinafter appearing; BE it enacted in the Fortieth Year of Republic of India as follows:

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala High Court (Amendment) Act, 1989,
- (2) It shall come into force at once.

2. Amendment Of Section 3:-

In section 3 of the Kerala High Court Act, 1958 (5 of 1959), in subclause (b) of clause (13), for the words ten thousand rupees, the wor ds one lakh rupees shall be substituted.